

AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Yes, Sir. Selection of dealers/distributors for the locations included in the marketing plans is made by duly constituted Dealer Selection Boards. Composition of the Dealer Selection Boards is as under:

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|--|---|----------|
| (i) A retired Judge of the High Court/District Court | — | Chairman |
| (ii) An Officer not below the rank of Chief Manager of one concerned Oil Company | — | Member |
| (iii) An Officer of the rank of Chief Manager of another Oil Company | — | Member |

The two officers of oil companies as Members will be nominated by the Executive Director or Director (Marketing) of the concerned oil companies not earlier than three days from the date fixed for starting the interviews at a particular location. The Chairman is appointed for a term not exceeding two years.

Accordingly, three Dealer Selection Boards for Rajasthan have been constituted with the following Chairmen:

Name of the Board	Chairman
Jaipur-I	Justice (Retd.) Guman Mal Lodha
Jaipur-II	Justice (Retd.) Rajender Prasad Saxena
Jodhpur	Justice (Retd.) Jasraj Chopra

(c) and (d) Selection of dealers/distributors is made from amongst the candidates meeting the eligibility criteria relating to nationality, age, educational qualification, residence, income, multiple dealership norms, etc. on merit taking into account the following factors:—

- (f) Personality, Business Ability, Salesmanship.
- (g) Capability to arrange finances.
- (h) Educational qualification and General Level of Intelligence.
- (i) Capability to provide infrastructure & facilities viz. land, godown, showroom etc.
- (j) General Assessment.

Vizag Power Project 226

1763. DR. SUGUNA KUMARI CHELLAMELA:
SHRI G. GANGA REDDY:
SHRI M. RAJAI AH:
DR. S. VENUGOPALACHARY:
SHRI CHADA SURESH REDDY:

Will the Minister of POWER be pleased to state:

(a) whether Vizag Power Project being delayed;

(b) if so, the reasons therefor; and

(c) the measures taken/proposed to be taken to make the Railway and Coal Ministries to give concessions to this fast track project for its timely completion?

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): (a) to (c) The 1040 MW Visakhapatnam Thermal Power Project in Andhra Pradesh being promoted by M/s. Hinduja National Power Corporation Limited (HNPC) has received the counter guarantee of Government of India on August 19, 1998. M/s. HNPC has since signed the requisite agreements with the concerned agencies of the Central Government and according to information available, are presently resolving certain issues relating to the Power Purchase Agreement with Andhra Pradesh State Electricity Board and negotiating with the Financial institutions and foreign lenders for financing the project. The project is scheduled for commissioning after 44 months from the date of financial closure by the promoters.

[Translation]

Adulteration in Petroleum Products

1764. SHRI RAJENDRA AGNIHOTRI:
SHRI PANKAJ CHOUDHRY:
SHRI GURUDAS KAMAT:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have constituted a committee to check adulteration in the petroleum products and give suggestions for the improvement in the services;

(b) if so, the details thereof;